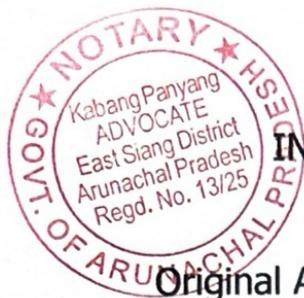


**BEFORE HON'BLE THE NATIONAL GREEN TRIBUNAL EASTERN
ZONE BENCH, KOLKATA.**



INTERLOCUTORY APPLICATION NO. 105 /2025/EZ

-IN-

Original Application No. 106/2025/EZ (Earlier O.A. No. 233/2025/PB)

IN THE MATTER OF:

News item titled "Villagers demanding shifting of
Silicon Factory from Niglok IGC appearing in the
Arunachal Times dated 28.04.2025"

... Applicant(s)

-VERSUS-

Office of the Deputy Commissioner, East Siang
District, Arunachal Pradesh & Ors.

... Respondents

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Volume No...01.....
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Serial no...1276.....


 Adv. Kabang Panyang
 Notary Public
 Govt. of A.P.
 East Siang Dist. Pasighat
 Regd. No. - 13/25


 Advocate
 Mr. Elijah Taying
 Advocate
 Gauhati High Court
 Itanagar Permanent Bench
 Naharlagun, A.P.
 Enrolment No - 731/2018

X

**BEFORE HON'BLE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA.**



I.A. (C) NO. 105 /2025/EZ

-IN-

Original Application no. 106/2025/EZ
(Earlier O.A. No. 233/2025/PB)

IN THE MATTER OF:

An application filed for impleadment of the applicant as Respondent no. 8 in Original Application no. 106/2025/EZ (Earlier O.A. No. 233/2025/PB) pending before this Hon'ble Tribunal.

-AND-

IN THE MATTER OF:

News item titled villagers demanding shifting of Silicon Factory from Niglok IGC appearing in the Arunachal Times dated 28.04.2025

... Applicant(s)

-VERSUS-

1. Office of the Deputy Commissioner, East Siang District, Arunachal Pradesh.

2. Arunachal Pradesh State Pollution Control Board

Adv. Kabang Panyang
 Notary Public
 Govt. of A.P.
 East Siang Dist. Pasighat
 Regd. No. - 13/25

X



3. Central Pollution Control Board
4. Ministry of Environment and Forest Climate Change (MoEF&CC), Regional Office, Shillong.
5. M/S Aether Alloys LLP
6. M/S Arunachal Ferro Alloy
7. M/S Alloy Craft LLP

... Respondents

IN THE MATTER OF:

Industrial Growth Centre Pollution
Affected People's Forum (IGCPAPF)

Represented by its Secretary,
Resource Mobilization, Mr. Dishing
Tagi, Aged about 36 yrs

S/o Late Begom Tagi

R/o Village: Ralung

P.O. & P.S.: Ruskin

District: East Siang

Arunachal Pradesh - 791 102

Mobile No. +91 70051 34016

... Applicant (s)

-VERSUS-

1. Office of the Deputy
Commissioner, East Siang District,
Arunachal Pradesh.

2. Arunachal Pradesh State Pollution
Control Board


Adv. Kabang Panyang
Notary Public
Govt. of A.P.
East Siang Dist. Pasighat
Regd. No. - 13/25

X

3. Central Pollution Control Board
4. Ministry of Environment and Forest Climate Change (MoEF&CC), Regional Office, Shillong.
5. M/S Aether Alloys LLP
6. M/S Arunachal Ferro Alloy
7. M/S Alloy Craft LLP

... Respondents

The humble application on behalf of the applicant(s) above named;

MOST RESPECTFULLY SHEWETH:

1. That the applicant namely Industrial Growth Centre Pollution Affected People's Forum (IGCPAPF) is a Social Organization inclusive of members from the adjacent villages of Industrial Growth Center (IGC), Niglok as such being a juristic person is entitled to all rights and privileges as guaranteed to the citizen of India and laws framed under from time to time.
2. That the IGCPAPF is committed to fight against existing pollutant factories/units and/or which all are intending to establish at IGC, Niglok under Ruksin administrative circle of East Siang District, Arunachal Pradesh state. Further, for preferring the instant interlocutory application and other such official conveniences of the organization, Shri. Dishing Tagi, Secretary, Resource

Adv. Kabang Panyang
Notary Public
Govt. of A.P.
East Siang Dist. Pasighat
Regd. No. - 13/25

16.11.25

X

Mobilization, IGCPAPF has been appointed as authorized signatory in a representative manner vide Letter of Authority dated 07.11.2025.

A copy of Letter of Authority dated 07.11.2025 is annexed herewith and marked as ANNEXURE – 'A'.

3. That the instant impleadment application is being filed before this Hon'ble Tribunal after a Suo Moto cognizance has been taken by this Hon'ble Tribunal in regard to environmental pollution caused by the Silicon Factories in general and M/S Aether Alloys LLP, a ferro silicon manufacturing unit in particular being operative at IGC, Niglok.
4. That the applicant most humbly begs to state that being an organization consisting of affected villagers, the IGCPAPF is involved with the core issue of this ongoing litigation, as such the applicant seeks the permission of this Hon'ble Tribunal to bring forth certain vital facts and issues pertinent to the ongoing deliberations in this present case.
5. That the applicant begs to state that in the event the applicant is not allowed to be impleaded in the present proceedings, the interest and voice of the villagers represented by the applicant will never be heard and the same will cause irreparable losses to the affected




18.11.25
Adv. Kabang Panyang
Notary Public
Govt. of A.P.
East Siang Dist. Pasighat
Regd. No. - 13/25

X

villages. Hence, the prayer made by the applicant herein in this application may kindly be considered by this Hon'ble Tribunal.

6. That the applicant humbly begs to state that pursuant to impleadment of the applicant, the applicant would furnish necessary pleadings in support of their case.
7. That this application is filed bonafide and for ends of Justice.

-PRAYER-

It is therefore, prayed that your Lordships would be pleased to admit this petition and be pleased to implead the applicant as Respondent no. 8 in the connected Original Application no. 106/2025/EZ (Earlier O.A. No. 233/2025/PB) and/or pass any other appropriate Order/Orders as your Lordship may deem fit and proper in the interest of justice.

And for this act of kindness, the petitioner in duty bound shall ever pray.

NOTARY PUBLIC OATH COMMISSIONER
Solemnly affirmed before me on 20.25
This...16... Day Nov 20.25. I certify
that I read over and explained the contents to
the declarant and that declarant seemed
perfectly to understand and

16.11.25
Adv. Kabang Panyang
Notary Public
Govt. of A.P.
East Siang Dist. Pasighat
Regd. No. - 13/25

AFFIDAVIT

I, INDUSTRIAL GROWTH CENTRE POLLUTION AFFECTED PEOPLE'S FORUM (IGCPAPF) Represented by its Secretary, Resource Mobilization Mr. Dishing Tagi, aged about 36 years, S/o Late Begom Tagi, R/o Village: Ralung, P.O. & P.S.: Ruksin, District: East Siang, Arunachal Pradesh – 791 102 do hereby solemnly affirm and declare as follows:

1. That on being authorized to represent the INDUSTRIAL GROWTH CENTRE POLLUTION AFFECTED PEOPLE'S FORUM (IGCPAPF) as an applicant in the instant application hence I am well acquainted with the facts and circumstances of this case.
2. That the statements made in this affidavit and in paragraphs no.s are true to my knowledge, those made in paragraphs no.s being matters of records are true to my information derived therefore, which I believe to be true and the rest are my humble submissions before this Hon'ble Tribunal.

On OATH I swear that my declarations are true, that it conceals nothing, and that no part of it is false, so help me God.

And, I sign this Affidavit on this the ^{16th}..... day of November, 2025 at Pasighat, East Siang, A.P......

Identified by; 

Mr. Elijah Taying
Advocate
Gauhati High Court
Itanagar Permanent Bench
Naharlagun, A.P.
Enrolment No.- 731/2018



DEPONENT

Dishing Tagi
Resource Mobilisation
IGC-Pollution-Affected
Peoples Forum

 16.11.25

Adv. Kabang Panyang
Notary Public
Govt. of A.P.
East Siang Dist. Pasighat
Regd. No. - 13/25

NOTARY PUBLIC OATH COMMISSIONER
Solemnly affirmed before me on 20.25
This 16 Day Nov 20.25 I certify
that I read over and explained the contents to
the declarant and that declarant seemed
perfectly to understand the same



VERIFICATION

Verified at ...*Pasighat, East Siang, A.P.*... on this the
...*16th*... day of ...*November*... 2025 that the
contents of the above application are correct and nothing
has been concealed therefrom or mis-stated.

DEPONENT

**Dishing Tagi
Resource Mobilisation
KGC-Pollution-Affected
Peoples Forum**

**Adv. Kabang Panyang
Notary Public
Govt. of A.P.
East Siang Dist. Pasighat
Regd. No. - 13/25**

NOTARY PUBLIC OATH COMMISSIONER
solemnly affirmed before me on 20*25*.
This...*16*... Day *Nov.* 20*25*. I certify
that I read over and explained the contents to
the declarant and that declarant seemed
perfectly to be understood.



SHRI JITEN TAYING
President
(M):9366191890

**OFFICE OF THE
IGC POLLUTION-AFFECTED PEOPLE'S FORUM**

H.Q: Ruksin, Dist. East Siang (A.P)
Estd: 2025

[Joint Action Committee for the rising concern of pollution at
Industrial Growth Centre, Niglok-Ngorlung, East Siang Dist. (A.P)]

ADV. OLING LITIN
General Secretary
(M): 7005252775

SHRI TAJING DARUNG
VICE-PRESIDENT

SHRI WILSON JERANG
ASST. G/SECRETARY

SHRI ONOM AZE
CONVENOR

SMTI. NESI MODI
TREASURER

SHRI ISAAC MESSAR
SECRETARY,IPR

SHRI ANGKU PARON
ASST. SECRETARY,IPR

RESOURCE MOBILISATION

SHRI DISHING TAGI
SHRI TATE PANGGENG
SHRI AHYUP MONGKU
JOINT SECRETARY
SHRI DAVISH PANYANG
SHRI DOHEN TADA
SHRI TAPIYAM TABOH
SHRI IGE GADI
SHRI OJING TAMUT
SHRI THOMAS PANYANG
SHRI ROKOM GAMNOH

SPOKESPERSON

SHRI IGE GADI

LEGAL ADVISER

ADV. ONONG PANYANG
ADV. BORIK TARANG
ADV. MATHEW KOYU
ADV. TONYA NOSHI

ADVISORY BOARD

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Chief Adviser
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SHRI TAKIAM MOYONG
SHRI YON PANGGENG
SHRI ARONG PERME
SHRI OTEN TAYING

SMTI. KAKANG TARANG
PRESIDENT,WOMEN WING

SMTY. OSI TADENG
GEN. SECY. WOMEN WING

SHRI ROKOM SAROH
PRESIDENT YOUTH WING

SHRI ONOM TAYING
GEN. SECY. YOUTH WING

Ref. No. _____

Date :



LETTER OF AUTHORITY

We, the Industrial Growth Centre Pollution Affected People's Forum (IGCPAPF) do hereby jointly and severally authorizes Shri. Dishing Tagi, S/o Late Begom Tagi, aged about 36 years, resident of Village: Ralung, P.O. & P.S.: Ruksin, District: East Siang, Arunachal Pradesh – 791 102 who is also the Secretary, Resource Mobilization, IGCPAPF to represent us before any Court of Law / Tribunal / Appellate Authority / Appropriate Forum and to swear and sign any document or affidavit on our behalf to address the issue of Silicon Factory i.e., M/s Aether Alloys LLP in particular and Industrial Growth Center, Niglok, Ruksin circle, East Siang District, Arunachal Pradesh in general.

The act done by Shri. Dishing Tagi by virtue of this authorization shall be construed as an act done by us all.

Authorized on this the 7th day of November' 2025 by all the undersigned;

1. Shri. Jiten Taying

2. Shri Oling Litin

[Signature]
President
IGC Pollution-Affected
People's Forum

[Signature]
Secretary
IGC Pollution-Affected
People's Forum

Certified True Copy
(CTC)

[Signature]

Mr. Elijah Taying
Advocate
Gauhati High Court
Itanagar Permanent Bench
Naharlagun, A.P
Enrolment No - 731/2018



SHRI JITEN TAYING
President
(M):9366191890



OFFICE OF THE
IGC POLLUTION-AFFECTED PEOPLE'S FORUM

H.Q: Ruksin, Dist. East Siang (A.P)
Estd: 2025

[Joint Action Committee for the rising concern of pollution at
Industrial Growth Centre, Niglok-Ngorlung, East Siang Dist. (A.P)]



ADV. OLING LITIN
General Secretary
(M): 7005252775

SHRI TAJING DARUNG
VICE-PRESIDENT

SHRI WILSON JERANG
ASST. G/SECRETARY

SHRI ONOM AZE
CONVENOR

SMTI. NESI MODI
TREASURER

SHRI ISAAC MESSAR
SECRETARY,IPR

SHRI ANGKU PARON
ASST, SECRETARY,IPR

RESOURCE MOBILISATION

SHRI DISHING TAGI
SHRI TATE PANGGENG
SHRI AHYUP MONGKU

JOINT SECRETARY

SHRI DAVISH PANYANG
SHRI DOHEN TADA
SHRI TAPIYAM TABOH
SHRI IGE GADI
SHRI OJING TAMUT
SHRI THOMAS PANYANG
SHRI ROKOM GAMNOH

SPOKESPERSON

SHRI IGE GADI

LEGAL ADVISER

ADV. ONONG PANYANG
ADV. BORIK TARANG
ADV. MATHEW KOYU
ADV. TONYA NOSHI

ADVISORY BOARD

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Chief Adviser
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SHRI TAKIAM MOYONG
SHRI YON PANGGENG
SHRI ARONG PERME
SHRI OTEN TAYING

SMTI. KAKANG TARANG
PRESIDENT,WOMEN WING

SMTY. OSI TADENG
GEN. SECY. WOMEN WING

SHRI ROKOM SAROH
PRESIDENT YOUTH WING

SHRI ONOM TAYING
GEN. SECY. YOUTH WING

Ref. No. _____

Date :

Sri: Sakege Gadi (vill-secy Lingka) *[Signature]*

Sri: Ojing Tamut (vill-secy Mangray) *[Signature]*

Sri: Tabeu Jerang G.B. Mangray. Long *[Signature]*

Sri Tabeu Jerang
President
G.B. Mangray
East Siang Dist. (A.P.)

Sri: Taje Tapak G.B. Lingka. *[Signature]*

Sri Taje Tapak
Gam Bura
Village-Lingka

Sri: Dohen lendo
Village Secy *[Signature]*

General Secretary
Niglok Do:lung

Sri: Tatin Taloh
G.B. Ngorlung *[Signature]*

Sri Tatin Taloh
GB, Ngorlung Village
East Siang Dist (A.P.)

Sri: Tayang Gao
G.B. Ngorlung *[Signature]*

Sri Tayang Gao
G.B. Ngorlung Village

Certified True Copy
(CTC)

Mr. Eljsh Taying
Advocate
Gauhati High Court
Itanagar Permanent Bench
Naharlagun, A.P.
Enrolment No.- 731/2018

[Signature]



SHRI JITEN TAYING
President
(M):9366191890

OFFICE OF THE
IGC POLLUTION-AFFECTED PEOPLE'S FORUM

H.Q: Ruksin, Dist. East Siang (A.P)
Estd: 2025

ADV. OLING LITIN
General Secretary
(M): 7005252775

[Joint Action Committee for the rising concern of pollution at
Industrial Growth Centre, Niglok-Ngorlung, East Siang Dist. (A.P)]

SHRI TAJING DARUNG
VICE-PRESIDENT

SHRI WILSON JERANG
ASST. G/SECRETARY

SHRI ONOM AZE
CONVENOR

SMTI. NESI MODI
TREASURER

SHRI ISAAC MESSAR
SECRETARY,IPR

SHRI ANGKU PARON
ASST. SECRETARY,IPR

RESOURCE MOBILISATION

SHRI DISHING TAGI
SHRI TATE PANGGENG
SHRI AHYUP MONGKU

JOINT SECRETARY

SHRI DAVISH PANYANG
SHRI DOHEN TADA
SHRI TAPIYAM TABOH
SHRI IGE GADI
SHRI OJING TAMUT
SHRI THOMAS PANYANG
SHRI ROKOM GAMNOH

SPOKESPERSON

SHRI IGE GADI

LEGAL ADVISER

ADV. ONONG PANYANG
ADV. BORIK TARANG
ADV. MATHEW KOYU
ADV. TONYA NOSHI

ADVISORY BOARD

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Chief Adviser

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SHRI OSAK TAYING
SHRI TAKIAM MOYONG
SHRI YON PANGGENG
SHRI ARONG PERME
SHRI OTEN TAYING

SMTI. KAKANG TARANG
PRESIDENT,WOMEN WING

SMTY. OSI TADENG
GEN. SECY. WOMEN WING

SHRI ROKOM SAROH
PRESIDENT YOUTH WING

SHRI ONOM TAYING
GEN. SECY. YOUTH WING

Ref. No. _____

Date :

Shri Oling Tarang
H.Q.B, Ngorlung.

O. Tarang

Shri Oling Tarang
H/Q: B. Ngorlung
East Siang Dist. (A.P)

Shri Yup Panyang
G.B, Ngorlung

Shri Yup Panyang
G B Ngorlung Village
East Siang Dist (A P)

Shri Olut Panggeng
G.B, Ralung

Shri Olut Panggeng
G.B, Ralung Village
East Siang Dist. (A.P)

Shri Akyut Litin
G.B, Ngorlung

Shri Akyut Litin, GB
Ngorlung Village

Shri: Thomas Panyang -
Ralung G/secretary

Shri Onom Taying

Shri Robaisan Ering
G.B Niglok village

Shri Robaisan Ering
Niglok Village
East Siang Dist. (A.P)

Certified True Copy
(CTC)

Mr. Elijah Taying
Advocate
Gauhati High Court
Itanagar Permanent Bench
Naharlagun, A.P.
Enrolment No - 731/2018



OFFICE OF THE IGC POLLUTION-AFFECTED PEOPLE'S FORUM

SHRI JITEN TAYING
President
(M):9366191890

H.Q: Ruksin, Dist. East Siang (A.P)
Estd: 2025

ADV. OLING LITIN
General Secretary
(M): 7005252775

[Joint Action Committee for the rising concern of pollution at Industrial Growth Centre, Niglok Ngolung, East Siang Dist. (A.P)]

HRI TAJING DARUNG
ICE-PRESIDENT

Ref. No. _____

Date :

HRI WILSON JERANG
SST. G/SECRETARY

Shri: Tate Panggeng - *[Signature]*
10/11/2025

HRI ONOM AZE
ONVENOR

Shri Wilson Jerang - *[Signature]*
10/11/2025

MTI. NESI MODI
REASURER

Shri Anyup Mongku - *[Signature]*
10/11/2025

HRI ISAAC MESSAR
ECRETARY,IPR

HRI ANGKU PARON
SST, SECRETARY,IPR

RESOURCE MOBILISATION

- HRI DISHING TAGI
- HRI TATE PANGGENG
- HRI AHYUP MONGKU
- JOINT SECRETARY
- HRI DAVISH PANYANG
- HRI DOHEN TADA
- HRI TAPIYAM TABOH
- HRI IGE GADI
- HRI OJING TAMUT
- HRI THOMAS PANYANG
- HRI ROKOM GAMNOH

Smti. Nesi modi - *[Signature]*
10/11/2025

" Kakang Tarang - *[Signature]*

POKESPERSON

HRI IGE GADI

Shri: Davish Panyang - *[Signature]*
13/11/2025

LEGAL ADVISER

- ADV. ONONG PANYANG
- ADV. BORIK TARANG
- ADV. MATHEW KOYU
- ADV. TONYA NOSHI

" ONOM AZE - *[Signature]*
13/11/2025

" Tajing Darung - *[Signature]*
13/11/2025

ADVISORY BOARD

- DR. MAGAN MODI(Retd.)
Chief Adviser
- SHRI BOJUM JAMOH
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- SHRI TAKIAM MOYONG
- SHRI YON PANGGENG
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- SHRI OTEN TAYING

" Rokom saroh - *[Signature]*

" Tapiyam Taboh - *[Signature]*

SMTI. KAKANG TARANG
PRESIDENT, WOMEN WING

" Talung Saroh

SMTY. OSI TADENG
GEN. SECY. WOMEN WING

SHRI ROKOM SAROH
PRESIDENT YOUTH WING

" Tabom Tacha

SHRI ONOM TAYING
GEN. SECY. YOUTH WING

[Signature]
Shri Talung Saroh
WGB, Niglok Village
East Siang Dist. A.P.
15/11/2025

[Signature]
Shri Tabom Tacha
Geon Bura
Niglok Village
Distt. East Siang (A.P.)
15/11/2025

Certified True Copy
(CTC) *[Signature]*

Mr. Elijah Taying
Advocate
Gauhati High Court
Itanagar Permanent Bench
Naharlagun, A.P.
Enrolment No- 731/2018



SHRI JITEN TAYING
President
(M):9366191890

OFFICE OF THE
IGC POLLUTION-AFFECTED PEOPLE'S FORUM

H.Q: Ruksin, Dist. East Siang (A.P)
Estd: 2025

ADV. OLING LITIN
General Secretary
(M): 7005252775

[Joint Action Committee for the rising concern of pollution at
Industrial Growth Centre, Niglok-Ngorlung, East Siang Dist. (A.P)]

SHRI TAJING DARUNG
VICE-PRESIDENT

SHRI WILSON JERANG
ASSTT. G/SECRETARY

SHRI ONOM AZE
CONVENOR

SMTI. NESI MODI
TREASURER

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SHRI OJING TAMUT
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SPOKESPERSON

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SHRI YON PANGGENG

SHRI ARONG PERME

SHRI OTEN TAYING

SMTI. KAKANG TARANG
PRESIDENT,WOMEN WING

SMTY. OSI TADENG
GEN. SECY. WOMEN WING

SHRI ROKOM SAROH
PRESIDENT YOUTH WING

SHRI ONOM TAYING
GEN. SECY. YOUTH WING

Ref. No. _____

Date :

Sri: Rokom Gamnoh
(Ruksin vill Secy)

16/11/25
Rokom Gamnoh
Ruksin Village Secretary

Sri: ISAC MESSAR -
Miram Village

16/11/25

Sri: Takeng Jonnom

16/11/2025
Sri Taken Jonnom
Gaon Bura (GB)
Ruksin Village
East Siang Dist. (A.P.)

Certified True Copy
(CTC)

Mr. Elijah Taying
Advocate
Gauhati High Court
Itanagar Permanent Bench
Naharlagun, A.P.
Enrolment No. - 731/2018

VAKALATNAMA

BEFORE HON'BLE THE NATIONAL GREEN TRIBUNAL EASTERN ZONE BENCH,
KOLKATA.

Original Application No. 106/2025/EZ (Earlier O.A. No. 233/2025/PB)



News item titled "Villagers demanding shifting of Silicon Factory from Nigtok"
IGC appearing in the Arunachal Times dated 28.04.2025

...Applicant/Petitioner

-VERSUS-

Office of the Deputy Commissioner, East Siang District, Arunachal Pradesh &
Ors.

...Respondents

Dishing Tagi
Resource Mobilisation
IGC-POLLUTION-AFFECTED
Peoples Forum

Know all to whom these Present shall come that I/we the INDUSTRIAL GROWTH CENTRE POLLUTION AFFECTED PEOPLE'S FORUM (IGCPAPF) applicant above named do hereby appoint **Dr. Partha Pratim Medhi, Mr. Elijah Taying, Mrs. Rashi Paul** (herein after called the advocate/s) to be my / our Advocate in the above noted case authorize them:

To act, appear and plead in the above-noted case in this Court/Tribunal or in any other Court/Tribunal in which the same may be tried or heard and also in the appellate Court/Tribunal including High Court / Supreme Court subject to payment of fees separately for each Court/Tribunal by me/us.

To sign file, verify and present pleadings, appeals cross-objection or petitions for executions review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution/representation of the said case in all its stages subjects to payment of fees for each stage.

To file and take back documents, to admit and/or deny the documents of opposite party/parties.

To withdraw or compromise the said case or submit to arbitration any differences of disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings on paying separate fee.

To deposit, draw and receive money, cheques, cash and grant receipts hereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution on the said case.

To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.

And I/we undersigned to hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purpose.

And I/we undertake that I/We or my/our duly authorized agent would appear in court on all hearings and will inform the Advocate for appearance when the case is called.

And I/We undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the court shall be of the Advocate which he shall receive and retain for himself.

And I/we undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution/representing of the said case until the same is paid up. The fee settle is only for the above case and above Court/Tribunal.

And I/We hereby agree that once the fee is paid, I /We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

IN WITNESS WHERE OF I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this 16th day of November 2025.

Accepted subject to the terms of the fees.

Dr. Partha Pratim Medh
E/N - 1337 of 2011
Ph no - 9101436067
Accepted
email - parthamedh3@gmail.com

Mrs. Rashi Paul
E/N 1758 of 12/13
Advocate

Client

MR. ELIJAH TAYING
Enrol No. 751/2018



[Handwritten Signature]

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